

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. C.P. (IB)/310(MB)2024

IN THE MATTER OF

Jones Lang Lasalle Property Consultants (India) Private Limited ... Petitioner

VS

Enn Enn Corp Limited ... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 08.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv Yahya Batatawala (VC)

For the Respondent: None present

ORDER

CP/310/2024 - Learned counsel for the petitioner states that the parties have already settled the matter. In view of the same he wishes to withdraw the present company petition. Allowed as prayed for. Accordingly, CP is **disposed of** as having been **withdrawn**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/